

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) Nos.5328-5329/2021

(Arising out of impugned final judgment and orders dated 29-01-2021 in MB No. 2612/2021 & 01-02-2021 in MB No. 2667/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

JAMAL AHMAD

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86646/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86645/2021-EXEMPTION FROM FILING O.T.)

Date : 30-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Vikas Singh Jangra, AOR

For Respondent(s) Mr. Ravindra Raizada Sr. Advocate, A.A.G.
Mr. Shaurya Sahay, AOR
Mr. Shobit Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List on 14.02.2024.

Learned senior counsel/counsel for the parties to submit a convenience compilation incorporating therein the judgments each of the parties wants to rely on and short notes on submissions.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR